COUNCIL OF THE GOVERNOR GENERAL OF INDIA

YOL. 19

JAN. - DEC.

1880

P.L.

ABSTRACT OF THE PROCEEDINGS

OF THE

Connail of the Governor General of

ASSEMBLED FOR THE PURPOSE OF MAKING

LAWS AND REGULATIONS.

1880.

WITH INDEX.

VOL. XIX.



thomber Pumigated 187413



Published by the Buthority of the Gobernor General.

Gazettes & Debates Section Parliament Library Building Room No. FB-025



CALCUTTA:

OFFICE OF THE SUPERINTENDENT OF GOVERNMENT PRINTING.



Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., cap. 67.

The Council met at Government House on Friday, the 29th October, 1880.

PRESENT:

The Hon'ble Sir John Strachey, G.C.S.I., C.I.E., President of the Council of the Governor General, presiding.

His Excellency the Commander-in-Chief, G.C.B., G.C.S.I., C.I.E.

The Hon'ble Whitley Stokes, c.s.i., c.i.e.

The Hon'ble J. Gibbs, c.s.i., c.i.e.

The Hon'ble C. U. Aitchison, LL.D., c.s.I.

The Hon'ble B. W. Colvin.

The Hon'ble C. Grant.

TAJ MAHAL'S PENSION BILL.

The Hon'ble Mr. Colvin requested permission to postpone the motions relating to the Bill for the determination of claims to Taj Mahal's pension which stood in his name.

Leave was granted.

CENSUS BILL.

The Hon'ble Mr. Grant presented the Report of the Select Committee on the Bill to provide for certain matters in connection with the taking of the Census.

The Hon'ble Mr. Grant also moved that the Report be taken into consideration. He said that there was no need for any explanation regarding the changes made in the Bill by the Select Committee, as those changes were fully set forth and explained in the Committee's Report. Most of them related to matters of detail. His Honour the Lieutenant-Governor of the Panjáb would, however, see that the point for which he had contended, namely, that provision should be made for the enumeration being conducted by householders, had been considered and provided for. In other respects, several valuable suggestions had been received from the Local Governments, very many of which had been incorporated in the Bill. The Committee, in discussing the Bill, had also

318 BOMBAY REVENUE JURISDICTION ACT AMENDMENT.

had the advantage of the advice of Mr. Elliott, the Census Commissioner, who had lately come from England in time to assist the Select Committee with his criticisms.

The Motion was put and agreed to.

The Hon'ble Mr. Grant then moved that the Bill as amended be passed.

The Motion was put and agreed to.

BOMBAY REVENUE JURISDICTION ACT AMENDMENT BILL.

The Hon'ble Mr. Colvin presented the Report of the Select Committee on the Bill to amend the Bombay Revenue Jurisdiction Act, 1876.

The Hon'ble Mr. Colvin also moved that the Report be taken into consideration. He said that the necessity for the Bill had been fully explained at the time when leave was given for its introduction. The Select Committee had made three changes in the Bill since it was introduced, the nature and object of which were clearly set forth in their Report. In addition to the changes mentioned in the Report, certain minor alterations, which were little more than verbal, had been made in the Bill, in compliance with criticisms received from the Government of Bombay. As it now stood, he thought that the Bill would meet the wishes of the Bombay Government, and there seemed no reason for any further delay in passing it.

The Motion was put and agreed to.

The Hon'ble Mr. Colvin then moved that the Bill as amended be passed.

The Motion was put and agreed to.

The Council adjourned sine die.

SIMLA;
The 29th October, 1880.

D. FITZPATRICK,

Secretary to the Government of India,
Legislative Department.